

8th SESSION

HARYANA VIDHAN SABHA

BULLETIN NO. 7

Monday, the 14th March, 2022

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Monday, the 14th March, 2022 from 02.00 P.M. to 06.05 P.M.)

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	11	1	-	20

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Un-starred: 40

II. INTIMATION REGARDING AMENDMENT IN PARA NO. 72 OF THE GOVERNOR'S ADDRESS.

The Chief Minister with the permission of the Speaker, informed the House that in line 8 of Para No. 72 of the Governor's Address, the word "D.C. rate" may be read the word "Nigam Wage rate".

III. INTIMATION REGARDING LEAVE OF ABSENCE.

(i) The Speaker informed the House that he has received an intimation through a letter from Shri Anil Vij, Home Minister, in which he has expressed his inability to attend the Haryana Vidhan Sabha Session on 14th & 15th March, 2022 due to self illness.

(ii) The Speaker informed the House that he has also received an intimation through e-mail from Smt. Seema Trikha, M.L.A., in which she has expressed her inability to attend the Haryana Vidhan Sabha Session on 14th March, 2022 due to fracture on her leg.

IV. CONGRATULATIONS ON THE OCCASION OF THE COMMONWEALTH DAY.

The Speaker congratulated all the Members of the Commonwealth Parliamentary Association on the occasion of the Commonwealth Day which is celebrated by the Commonwealth Parliamentary Association today. He also gave the detail about the Commonwealth Parliamentary Association.

V. INTIMATION REGARDING TO CLICK THE PHOTOGRAPH.

The Speaker informed the House that the photos of all the Members are kept outside the Library of Haryana Vidhan Sabha, out of which the photo of some Members is not clear, so on 15th and 16th March, 2022 photos will be taken in the old Committee room of Haryana Vidhan Sabha. He further requested all the Members to take photographs as per their convenience.

VI. CALLING ATTENTION MOTION AND STATEMENT THEREON.

“Regarding illegal mining in District Bhiwani.”

The Speaker informed the House that he had received an Adjournment Motion No. 01 given notices of by Shri Bharat Bhushan Batra and 6 other M.L.As (Shri Aftab Ahmed, Smt. Geeta Bhukkal, Shri Surender Panwar, Shri Jagbir Singh Malik, Shri Bishan Lal, and Smt. Renu Bala) regarding illegal mining in District Bhiwani which has been converted into Calling Attention Motion No. 41 and the same has been admitted.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 31 given notice of by Smt. Kiran Choudhry, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 41, hence, she can also ask her supplementary.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 44 given notice of by Shri Neeraj Sharma, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 41, hence, he can also ask his supplementary.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 45 given notice of by Shri Abhey Singh Chautala, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 41, hence, he can also ask his supplementary.

He further asked Shri Bharat Bhushan Batra, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Bharat Bhushan Batra, M.L.A. read out his notice.

The Transport Minister then made a statement.

The Chief Minister also spoke on the above said matter.

VII. WALK OUTS

During the discussion on the Calling Attention Motion No. 41-

- (i) Shri Abhay Singh Chautala, a Member from the Indian National Lok Dal, staged a walk out as a protest against not to given more time to speak on the above said Calling Attention Motion.
- (ii) All the Members of the Indian National Congress Party present in the House, staged a walk out as a protest against not to refer the enquiry of illegal mining in Dadam Hills in District Bhiwani by the C.B.I.

VIII. PRESENTATION OF REPORTS OF THE AD-HOC COMMITTEES OF HARYANA VIDHAN SABHA ON THE DEMANDS FOR GRANTS ON BUDGET ESTIMATES FOR THE YEAR 2022-23.

The Speaker, with the permission of the House, permitted the Chairpersons of the Ad-hoc Committees to present the report of the Ad-hoc Committees as under:-

- (i) The Chairperson (Shri Ranbir Gangwa) presented the Report of the Ad-hoc Committee No. 1 on Demand Nos. 1, 2, 3, 13, 36, 42 and 43 for Grants on Budget Estimates for the year 2022-23.
- (ii) The Chairperson (Shri Aseem Goel) presented the Report of the Ad-hoc Committee No. 2 on Demand Nos. 4, 40, 5, 8, 6, 7, 33 and 45 for Grants on Budget Estimates for the year 2022-23.
- (iii) The Chairperson (Smt. Geeta Bhukkal) presented the Report of the Ad-hoc Committee No. 3 on Demand Nos. 9, 11, 10 and 12 for Grants on Budget Estimates for the year 2022-23.

- (iv) The Chairperson (Shri Ishwar Singh) presented the Report of the Ad-hoc Committee No. 4 on Demand Nos. 17, 22, 44, 19, 20 and 21 for Grants on Budget Estimates for the year 2022-23.
- (v) Dr. Krishan Lal Midha, a Member of the Ad-hoc Committee No. 5 presented the Report of the Ad-hoc Committee No. 5 on Demand Nos. 14, 24, 15 and 18 for Grants on Budget Estimates for the year 2022-23.
- (vi) Shri Laxman Singh Yadav, a Member of the Ad-hoc Committee No. 6 presented the Report of the Ad-hoc Committee No. 6 on Demand Nos. 16, 34, 35 and 41 for Grants on Budget Estimates for the year 2022-23.
- (vii) The Chairperson (Shri Parmod Kumar Vij) presented the Report of the Ad-hoc Committee No. 7 on Demand Nos. 25, 26, 37, 30, 31 and 38 for Grants on Budget Estimates for the year 2022-23.
- (viii) The Chairperson (Shri Ghanshyam Dass) presented the Report of the Ad-hoc Committee No. 8 on Demand Nos. 23, 27, 28, 29, 32 and 39 for Grants on Budget Estimates for the year 2022-23.

Smt. Geeta Bhukkal, a Member from the Indian National Congress Party, also spoke in regard to the constitution of the above said Ad-hoc Committees.

IX. GRNERAL DISCUSSION ON BUDGET FOR THE YEAR 2022-2023.

General discussion on the Budget Estimates for the Year 2022-2023 was taken place.

Shri Aseem Goel, Shri Jogi Ram Sihag and Dr. Krishan Lal Midha, Members from the Treasury Benches, spoke for 15, 11 and 5 minutes, respectively.

Smt. Kiran Choudhry and Rao Dan Singh, Members from the Indian National Congress Party, spoke for 27 and 7 minutes, respectively.

Shri Randhir Singh Gollen and Shri Rakesh Daultabad, Independent Members, spoke for 8 and 9 minutes, respectively.

X. PRESENTATION OF THE 49TH REPORT OF THE COMMITTEE ON SUBORDINATE LEGISLATION.

The Chairperson (Shri Ram Niwas) of the Committee on Subordinate Legislation presented the Forty Ninth Report of the Committee on Subordinate Legislation for the year 2021-2022.

XI. LEGISLATIVE BUSINESS

BILLS TO BE INTRODUCED

1. The Haryana Laws (Special Provisions) Amendment Bill, 2022.

At 06.02 P.M., the Transport Minister introduced the Haryana Laws (Special Provisions) Amendment Bill, 2022.

The motion was put and carried.

2. The Haryana Repealing Bill, 2022.

At 06.03 P.M., the Archeology and Museum Minister introduced the Haryana Repealing Bill, 2022.

The motion was put and carried.

3. The Haryana Fire and Emergency Services Bill, 2022.

At 06.03 P.M., the Urban Local Bodies Minister introduced the Haryana Fire and Emergency Services Bill, 2022.

The motion was put and carried.

4. The Haryana Municipal (Amendment) Bill, 2022.

At 06.03 P.M., the Urban Local Bodies Minister introduced the Haryana Municipal (Amendment) Bill, 2022.

The motion was put and carried.

5. The Haryana Municipal Corporation (Amendment) Bill, 2022.

At 06.03 P.M., the Urban Local Bodies Minister introduced the Haryana Municipal Corporation (Amendment) Bill, 2022.

The motion was put and carried.

6. The Haryana Kisan Kalyan Pradhikaran (Amendment) Bill, 2022.

At 06.04 P.M., the Agriculture and Farmer's Welfare Minister introduced the Haryana Kisan Kalyan Pradhikaran (Amendment) Bill, 2022.

The motion was put and carried.

7. The Haryana Co-operative Societies (Amendment) Bill, 2022.

At 06.04 P.M., the Co-operative Minister introduced the Haryana Co-operative Societies (Amendment) Bill, 2022.

The motion was put and carried.

The Deputy Speaker occupied the Chair from 04.39 P.M. to 05.43 P.M.

The Speaker, with the sense of the House, extended the time of the Sitting of the House at 06.00 P.M. for 15 minutes.

The Sabha then adjourned till 10.00 A.M. on Tuesday, the 15th March, 2022.

CHANDIGARH
the 14th March, 2022.

SECRETARY.